

(a) whether it is a fact that Shri Yusuf Patel, a well known smuggler who was formally detained under MISA and COFEPOSA has again been issued a gun licence by the Delhi Police;

(b) if so, when the application was made;

(c) whether any recommendation has been made by the Lt. Governor of Delhi or his officers on this application; if so, the details thereof; and

(d) the reasons for revoking the earlier order and re-issue of the gun licence to Shri Yusuf Patel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) to (d) The Revolver licence of Shri Yusuf Patel was revoked by the Deputy Commissioner of Police (Licencing) in January, 1980. The Lieutenant Governor, the Appellate Authority under the Arms Act, heard an appeal filed by Shri Yusuf Patel in February, 1980 under Section 18 of the Arms Act and held that there was no valid ground under which the arms licence of Shri Patel could be revoked. The order of the Deputy Commissioner (Licencing) was thus set aside.

मुरादाबाद में भ्रष्ट बमों का निर्माण

1513. श्री कलराज मिश्र : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 17 नवम्बर, 1980 के 'हिन्दुस्तान टाइम्स' में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि मुरादाबाद (उत्तर प्रदेश) में भ्रष्ट बम निर्माण करने वाले एकक के पाकिस्तान के साथ संबंध हैं ; और

(ख) यदि हां तो इस संबंध में और क्या है ?

†[Manufacturing of illegal bombs in Moradabad]

1513. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a report published in the Hindustan Times of the 17th November, 1980, to the effect that illegal bomb manufacturing unit in Moradabad (U.P.) has links with Pakistan; and

(b) if so, what are the details in this regard?

गृह मंत्रालय में राय मंत्री (श्री योगेन्द्र मकवाना) : (क) और (ख) उत्तर प्रदेश सरकार से सूचना की प्रतीक्षा है और इसे सदन के पटल पर रख दिया जाएगा ।

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) The information is awaited from the State Government of Uttar Pradesh and will be laid on the Table of the House.]

Industrial Projects in West Bengal

1514. SHRIMATI KANAK MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) the particulars of the industrial projects whose blue-prints have been prepared by the Government of West Bengal and submitted for the Central Government's approval this year;

(b) the particulars of the projects which have been cleared by the Centre; and

(c) the particulars of the projects which have not yet been cleared by the Centre giving the reasons for their non-clearance?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): (a) to (c) The Sixth Five Year Plan (1980-85) is under formulation and as such the

†[] English translation.

details of the industrial development programme in the country, including those in the State of West Bengal, during this Five Year Plan period have not as yet been finalised. However, the State Government of West Bengal have a proposal for the setting up of a Petro-Chemical Complex at Haldia. This would require the clearance of an Inter-Ministerial Group which has been constituted especially to examine the State Government's report for this proposal. The State Government also proposes to build Coke oven replacement battery No. 5 in Durgapur Projects. But the provisions of Plan Outlays for the various on-going or new schemes are yet to be finalised.

Association of Arm Services in purchase missions

1515. SHRI JASWANT SINGH;
SHRI HARISHANKAR
BHABHRA:

Will the Minister of DEFENCE be pleased to state:

(a) what representation is given to the user, Arm Service sent abroad on missions to negotiate acquisition of new Arms and equipment;

(b) whether any norms have been followed by Government for this purpose; and

(c) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c) Depending upon the nature of the negotiations to be conducted adequate representation is given to the technical experts from the User Arm Service on missions sent abroad.

No fixed norms have been laid down. The Government decides the composition in each case in the best interest of the purpose for which the mission is sent.

American Naval Power

1516. SHRI JASWANT SINGH;
SHRI HARISHANKAR
BHABHRA:

Will the Minister of DEFENCE be pleased to state:

(a) whether Government are aware that the largest ever concentration of American Naval Power now patrols the Arabian Sea off the straits of Hormuz; and

(b) if so, the long and short term ramifications of this development for the country?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Government are aware that there has been an increase in the number of U.S. Naval Ships operating in the Indian Ocean/Arabian Sea in the recent months.

(b) India has consistently opposed military presence of big Powers in the Indian Ocean. We are also working with other non-aligned littoral and hinterland States to preserve the concept contained in the UN Resolution of 1971 which envisages the elimination of big Power military presence from the Indian Ocean.

उपभोक्त मूल्य सूचकांक का गुनः समायोजन

1517. श्री लाल कृष्ण आडवाणी :
श्री जगदीश प्रसाद माथुर :

क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उपभोक्ता मूल्य सूचकांक को सात अंकों में बढ़ाकर पुनः समायोजित करने के प्रस्ताव पर सरकार द्वारा हाल में विचार किया गया था और क्या सरकार ने इस स्वीकार नहीं किया था;

(ख) यदि हां, तो प्रस्ताव का व्यौरा क्या है और इसे अस्वीकार किये जाने के कारण क्या हैं; और